

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:5617
ANSWERED ON:28.04.2015
EMPLOYMENT TO DIFFERENTLY ABLED PERSONS
Girri Shri Maheish

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has any data on the number of differently abled persons employed in Government as well in the private sector;
- (b) if so, the details thereof indicating the number of such persons who found employment in the Government and the private sector separately during each of the last three years and the current year, State-wise;
- (c) whether any special training drive/programme has been initiated by the Government for skill enhancement of the differently abled and in coordination with NGOs and civil societies, if so, the details thereof;
- (d) whether some private companies have initiated recruitment of such persons under their CSR activities and if so, the details thereof; and
- (e) the other steps being taken by the Government to encourage employment of differently abled persons in the country?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

- (a) & (b) As per the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, reservation of post for persons with disabilities is mandatory in Government Sector only. As per information available from DoPT as on 1.01.2014 there are 6232 employees with disability in various Ministries/Departments/Attached and Subordinate offices. The Department of Public Enterprises has informed that as on 31.03.2014 there are 9540 employees with disabilities working in various Central Public Sector Undertakings. The Ministry does not maintain information regarding employment of persons with disabilities in State Governments and private sector.
- (c) The Government has recently launched a National Action Plan for skill development of persons with disabilities to enhance their scope of employment involving NGOs.
- (d) The Ministry does not have information relating to employment of persons with disabilities by private companies under CSR activities.
- (e) Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 mandates reservation of not less than 3% vacancies for persons with disabilities (blindness, low-vision, hearing impaired, locomotor disability and cerebral palsy) in the Government employment. The Government also implements scheme for skill development and vocational training for persons with disabilities.